

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**

Petition No. 135/2005

In the matter of

Approval of tariff in respect of Agartala Gas Turbine Power Project (84 MW) for the period 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd. **... Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Tripura, Agartala
4. Power & Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
7. Department of Power, Govt. of Nagaland, Kohima
8. North Eastern Regional Electricity Board, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong.

Respondents

Petition No. 150/2005

In the matter of

Approval of tariff in respect of sale of power from Assam Gas Based Power Project (291 MW) for the period 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd. **... Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Tripura, Agartala
4. Power & Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
7. Department of Power, Govt. of Nagaland, Kohima
8. North Eastern Regional Electricity Board, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong.

Respondents

Following were present:

1. Shri P.K.Borah, NEEPCO
2. Mrs. D.Dey, NEEPCO
3. Shri C.Ranee, NEEPCO
4. Shri K.Gowsami, ASEB
5. Shri B.H.Saikia, ASEB
6. Shri H.M.Sharma, ASEB
7. Ms. Seema Sharma, Advocate for consumer

**ORDER
(DATE OF HEARING: 20.2.2007)**

The petitioner North Eastern Electric Power Corporation Ltd. (NEEPCO) has filed these petitions for approval of generation tariff for the period 2004-09 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard the representatives of petitioner and the respondents present as well as Ms. Seema Sharma, Advocate for consumer. After considering the petition and the submissions made by the parties, we observe that certain information and clarifications are required from the petitioner. The petitioner is accordingly, directed to submit the following information latest by 31.3.2007 with an advance copy to the respondents as well as Ms. Seema Sharma, Advocate for consumer separately in both petitions, namely:-

- (a) Details of assets not in use or are not likely to be in use during the period 2004-09 and their value. In case, all the assets are in use, a certificate to that effect;
- (b) Details of capital expenditure incurred in the years 2004-05 and 2005-06, with the technical justification for each asset/work;

(c) Details of actual consumption of natural gas, actual amount charged by the gas supplier, GCV of gas etc, certified by the statutory auditors for the months of January, February and March 2004 in the prescribed performa;

(e) Details of computation of maintenance spares for working capital;

(f) Reconciliation of actual expenditure with balance sheet for the years 2004-05 and 2005-06; and

(g) Details of floating rate of interest for refinancing the balance loan.

4. List both petitions on 24.4.2007 for further directions. Meanwhile, the petitioner may also file its rejoinder to the replies filed by the beneficiaries.

**Sd-/
(BHANU BHUSHAN)
MEMBER
New Delhi dated the 20th February 2007**

**sd-/
(ASHOK BASU)
CHAIRPERSON**